

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 428 OF 2023**

IN THE MATTER OF:

S.C. KAUSHAL

... APPLICANT

Versus

STATE OF PUNJAB & ORS.

...RESPONDENTS

INDEX

S. No.	Particulars	Pg. No.
1.	Additional Affidavit on behalf of Respondent No.6	1 - 3
2.	<u>ANNEXURE-A (Colly)</u> Copy of the bank statement of the Respondent No. 6 depicting the payment of compensation made and receipt of payment dated 22.01.2024	4-5

RESPONDENT NO.6

THROUGH

Divita

(DIVITA VYAS) (APOORVA PANDEY)

Advocates for Respondent No.6

Gedore House, 51-52, Nehru Place

Delhi-110019

M: 8527759101; 9717252603

E: divitavyasadv@gmail.com;

apoorvapandey.adv@gmail.com

PLACE: NEW DELHI

DATED: 23.01.2024



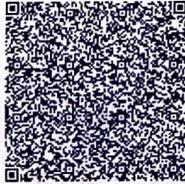
सत्यमेव जयते

160
INDIA NON JUDICIAL

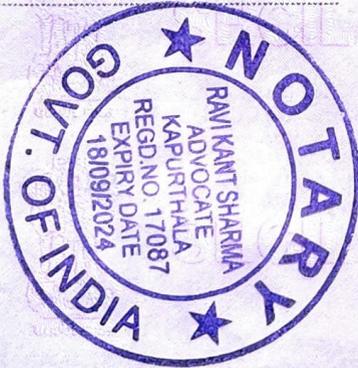
Government of Punjab

e-Stamp

Certificate No. : IN-PB79272818077486W
Certificate Issued Date : 23-Jan-2024 03:04 PM
Certificate Issued By : pbmadhudu
Account Reference : NEWIMPACC (SV)/ pb7039904/ KAPURTHALA/ PB-KT
Unique Doc. Reference : SUBIN-PBPB703990459675752165119W
Purchased by : SARPREET SINGH SO MAAN SINGH
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Area of Property : Not Applicable
Consideration Price (Rs.) : 0
 (Zero)
First Party : SARPREET SINGH SO MAAN SINGH
Second Party : Not Applicable
Stamp Duty Paid By : SARPREET SINGH SO MAAN SINGH
Stamp Duty Amount(Rs.) : 50
 (Fifty only)
Social Infrastructure Cess(Rs.) : 0
 (Zero)
Total Stamp Duty Amount(Rs.) : 50
 (Fifty only)



Please write or type below this line



IRD 0018795472

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

161
E-Stamp Certificate No. IN-PB79272818077486W
Issued by: Stamp Vendor Sanjeev Kumar (Kapurthala)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 ORIGINAL APPLICATION NO. 428 OF 2023**



IN THE MATTER OF:

S.C KAUSHAL

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

AFFIDAVIT

I Mr. Sarpreet Singh, aged 41 years, S/o Shri Maan Singh, R/o H. No. 60, Model Town, Kapurthala, Punjab, presently at Kapurthala, do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of the Respondent No. 6 and I am fully conversant with the subject matter of dispute between the parties. I am competent to swear this affidavit.
2. At the very outset, I state that save and except what are matters of records, the contents of all paragraphs, grounds, each and every averment, submissions and contentions made by the Applicant in the present Original Application are denied as wrong, incorrect and untenable in law as well as in facts of the present case, and the same are denied in entirety as if they have been traversed and replied to individually, until and unless any of the contents are specifically admitted.
3. I state that the Respondent No. 6 received a demand letter dated 08.01.2024 from the District Development and Panchayat Officer, Kapurthala wherein raised a demand of Rs. 39,550/- as compensation in view of the directions passed by the Hon'ble National Green Tribunal, New Delhi, Bench-II (hereinafter "NGT") in OA 428 of 2023, for the alleged felling of trees by the Respondent No. 6 was raised.
4. I, on behalf of the Respondent No. 6, had replied to the District Development and Panchayat Officer, Kapurthala vide letter dated 12.01.2024, stating that I have wrongly been implicated in the case before the NGT.
5. Without prejudice to the foregoing, I state that the Respondent No 6, without admitting any liability or allegations against the deponent or against Lord Krishna College regarding the alleged felling of trees, the compensation as demanded of Rs. 39,550/-has been deposited in in Gram Panchayat Badshahpur Account No. 50100045384611 IFSC Code: HDFC0002924

162

HDFC Bank Branch (Dhillwan) on 22.01.2024 vide NEFT/BKIDY24022793159/HDFC/GRAM. Copy of the bank statement of the Respondent No. 6 depicting the payment of compensation made and receipt of payment dated 22.01.2024 and are annexed herewith as **Annexure-A (Colly)**.

6. I further state that the college is built on land near the boundary of Nizampur village, owned by father of the deponent Sh. Maan Singh. The college had leased a tract of land which is adjacent to the college from the Panchayat of village Badshahpur in June 2023 for a rent of INR 90,000/- for one year, which was in fact been duly deposited. I state that the deponent/Respondent No. 6 or Sh. Maan Singh, were not in possession of the said land prior to June 2023 on which the alleged felling of trees took place. Therefore, the allegations as raised by the complainant in the present OA 428/2023 do not stand on any footing, since even assuming that the alleged felling of trees took place, the same happened prior to June 2023, i.e. between 13.12.2022 to 15.12.2022, as mentioned in the complaint, which happened much prior to deponent/Respondent No.6 or Sh. Maan Singh getting possession of the land, being adjacent to Lord Krishna College.
7. In view of the aforementioned facts and circumstanced, I on behalf of Respondent No. 6 state that the said present OA. 428/2023 be dismissed, since the compensation as demanded has been paid by the Respondent No. 6, without admitting any liability as raised in the present application.

Sanjiv Singh
DEPONENT

VERIFICATION

Verified at _____ on this 23 day of January, 2024 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.



ATTESTED AS IDENTIFIED
 Notary, Kapurthala (Pb.) India
 23 JAN 2024

Sanjiv Singh
DEPONENT

Annexure-A (Bolly)

DATE : 23-01-2024 BANK OF INDIA KAPURTHALA BRANCH PAGE : 1

M/S. LORD KRISHNA EDUCATIONAL SOCIETY CUSTID : 198257451
 2929 BANIA BAZAR A/C No : 639021110000002
 KARTARPUR TYPE : CURRENT- INSTITUTIONAL
 KARTARPUR-144801 CURRENCY : INR
 PUNJAB , INDIA IFSC Code : BKID0006390
 Deposit Insurance Cover: Rs 5 Lakhs MICR Code : 144013252

Statement of Account from 23-10-2023 to 23-01-2024

Date	Description	Instr. No.	Debits	Credits	Balance
02-11-2023	ACCOUNT MAINTENANCE CHARGES		162.26		
22-01-2024	BY CASH-6390-KAPURTHALA			40,000.00	
22-01-2024	Charges:NEFT/BKIDY24022793519		5.32		
22-01-2024	NEFT/BKIDY24022793519/HDFC/GRAM	022588	39,550.00		
Grand Total			39,717.58	40,000.00	

DATE :23-01-2024

Any discrepancy in this Statement of account should be notified to the Bank within a period of 30 days of receipt of this statement
 If no such complaint is made within the period stated above it will be treated that the entries/contents of this statement are che

MAKE USE OF RTGS/NEFT FOR REMITANCE

Bank of India Helpline No: 022-40919191, Email id of the Complaint Cell: Headoffice.GOD@bankofindia.co.in

**** Update your MOBILE NUMBER & EMAIL ID for getting SMS & EMAIL from BOI ****
 ***** Toll free no. of our call center : 1800 220 229,1800 103 1906. *****
 ***** RELATIONSHIP BEYOND BANKING *****



FORM-4

14

Receipt No./ਰਸੀਦ/ਰਸੀਦ.....

Name of Panchayat.....

ਬਾਦਸ਼ਾਹਪੁਰ

Case No. Judicial/ਦੀਵਾਨੀ/ਦੀਵਾਨੀ.....

Criminal/ਫੌਜਦਾਰੀ/ਫੌਜਦਾਰੀ.....

Date of Payment.....

22-01-2024

Name of Payee.....

ਮਾਨ ਸਿੰਘ S/O ਮੁਰਮਤ ਸਿੰਘ

ਏ ਚੌਖਤਾਂ ਦੀ ਰੀਮਤ

Fee/ਫੀਸ/ਫੀਸ.....

39550-00

Fines/ਜੁਰਮਾਨੇ/ਜੁਰਮਾਨੇ.....

Taxes/ਟੈਕਸ/ਟੈਕਸ.....

Compensation/ਮੁਆਵਜਾ/ਮੁਆਵਜਾ.....

Donation/ਦਾਨ/ਦਾਨ.....

Govt. or Local.....

Bodies Donation.....

Signature of Sarpanch

ਮੁਰਮਤ ਸਿੰਘ

ਮੁਰਮਤ ਸਿੰਘ (ਸਰਪੰਚ)

ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ

ਜ਼ਿਲ੍ਹਾ ਕਪੂਰਥਲਾ

Total

39550-00

SAHIB DAYAL & CO.
#8283839960